

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:1736  
ANSWERED ON:07.03.2011  
EXPANSION OF KOLKATA PORT  
Satpathy Shri Tathagata;Sethi Shri Arjun Charan

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government has accorded approval for the expansion of Kolkata Port;
- (b) if so, the details thereof;
- (c) whether Orissa State Government has raised any objections to the extension of the territorial limits of Kolkata Port;
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government to address the matter?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

- (a): Yes, Madam.
- (b): A copy of Gazette Notification S.O. 2609(E). dated 22nd October, 2010 indicating the details is enclosed.
- (c) to (e): Government of Orissa has expressed their concern regarding the extension of limits of Port of Kolkata on the ground that the extended limits overlap the limits of the some of the Ports notified by Government of Orissa and will adversely affect the growth and development of these Ports. Discussions are being held between the officials of Ministry of Shipping and the State Government to sort out the matter within the framework of the Indian Ports Act, 1908, the Major Port Trusts Act, 1963 and other legal provisions.

ANNEXURE

THE GAZETE OF INDIA: EXTRAORDINARY (Part-II – Sec. 3)  
MINISTRY OF SHIPPING  
NOTIFICATION

New Delhi, the 22nd October, 2010

S.O. 2609(E). –In exercise of the powers conferred by Section 5 of the Indian Ports Act, 1908 (15 of 1908) and clause (q) of Section 2 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby alters the limits of the Port of Kolkata and for this purpose makes the following amendments in the notification of the Government of India in the Ministry of Shipping number G.S.R. 439(E), dated the 19th June, 2001, namely: -

In the said notification, in the last paragraph, under the heading "On the South" for the portion beginning with the words "the parallel of latitude" and ending with the words "at any time of the year for the non-tidal portion", the following shall be substituted, namely:-

"the parallel of latitude 20°20' N. The limits of the said river and channels include all parts of the navigable channels which lie between the longitude of 089°01' E on the East and the line joining the following coordinates on the West:-

- (a) Lat 21°33' N Long 087°23' E
- (b) Lat 21°00' N Long 087°05' E
- (c) Lat 21°03' N Long 087°18' E
- (d) Lat 20°20' N Long 087°18' E

of river Hoogly and all parts of river Bhagirathi and Hoogly between the northern and southern limits below the highest point reached by ordinary spring tides at any season of the year for tidal portion and the bed of the river habitually covered by water any time of the year for the non-tidal portion."

[F.No.PR-23011/2/2011-PG)  
RAKESH SRIVASTAVA, Jt. Secy.

Foot Note: - The principal notification was published vide number G.S.R. 439(E), dated the 19th June, 2001.